

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION No. 1217**  
**TO BE ANSWERED ON 22.12.2017**

**e-Waste Procurement Norms**

1217. SHRI A.T. NANA PATIL:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether a large number of electronic goods manufacturing companies are not complying with electronic waste procurement norms;
- (b) if so, the details thereof along with the reasons therefor; and
- (c) the steps taken by the Government to ensure that the electronic or e-waste goods are collected and scientifically recycled on regular basis?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**(DR. MAHESH SHARMA)**

- (a) & (b) As per the E-waste (Management) Rules, 2016 only authorized dismantlers, recyclers, refurbishes and producers authorized collection centers are allowed to collect electronic waste. The Rules do not cover procurement norms of electronic waste for electronic goods manufacturing companies.
- (c) The Government has comprehensively revised e-waste (Management & handling) Rules, 2011, and notified E-Waste (Management) Rules in March, 2016. These Rules have provisions for the extended producers responsibility for collection and channelization of e-waste from consumers to authorised dismantlers and recyclers; responsibility of bulk consumers of electronic products for its safe disposal; responsibility of manufacturers generating e-waste to channelize it for recycling and disposal; responsibility of collection centres, dealers, refurbishers, bulk consumers, dismantlers, recyclers and State Governments. The Rules also provide for reduction in hazardous substances in the manufacturing of electric and electronic equipment and their components, spares or parts. The Rules also emphasise safe transportation of e-waste and accident reporting of e-waste handlers. The Rules have provisions for simplified permission procedures for setting up of dismantling and recycling facilities through single authorisation based on Standard Operating Procedures (SOP) prescribed by Central Pollution Control Board.

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